

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 807/MP/2025

Subject : Petition under with Section 79 (1) (a), (f) and (k) of the Electricity Act, 2003 read with Regulation 102 of CERC (Terms and Conditions of Tariff) Regulations, 2024 seeking relaxation of the Normative Plant Availability Factor for THDC Koteswar Hydro Electric Project provided in terms of Regulation 71(A)(4) of the CERC Tariff Regulations, 2024

Petitioner : THDCIL

Respondent : PSPCL and Ors.

Date of Hearing : **13.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Tabrez Malawat, Advocate, THDCIL
Shri Syed Hamza, Advocate, THDCIL
Shri Sourajit Sarkar, Advocate, THDCIL
Ms. Rupali Jain, Advocate, THDCIL
Shri Kumar Shashwat Singh Sawno, Advocate, BRPL and BYPL
Shri Tanmay Joshi, Advocate, BRPL and BYPL
Shri Kartikay Trivedi, Advocate, BRPL and BYPL
Shri Anand K. Ganesan, Advocate, PSPCL
Shri Amal Nair, Advocate, PSPCL
Ms. Devyani Prasad, PSPCL

Record of Proceedings

The matter was called out through a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner advanced detailed oral submissions in the matter. The learned counsel for the Respondent, PSPCL, also made submissions on the maintainability of the Petition as well as on the merits. The learned counsel appearing for BRPL and BYPL also advanced their submissions, while learned counsel for the Respondent, MPPMCL, appeared and submitted that its reply has already been filed and may be taken on record.

3. Learned counsel for the Petitioner further submitted the rejoinder submissions in the matter.

4. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, on or before **5.6.2026**, after serving a copy to the Respondents:

(a) Detailed calculation of the actual PAF claimed for Jan–Feb, 2025 and June–July, 2025.



(b) A certification confirming that the shortfall in actual PAF occurred solely due to the reasons stated in the petition and not on account of any other factors, such as forced outage, less inflow, etc.

5. The Respondents are permitted to file their replies, on or before **19.6.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **30.6.2026**. The parties are also at liberty to file their written note of arguments (not exceeding three pages) till **30.6.2026**.

6. Subject to the above, the order in the Petition was reserved.

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)

